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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.1478/95.

Date of decision: 16--4--1997.

**Between:**

1. G.Satyayana.
2. B.Ranga Mohan Rao.
3. R.Narasimha.
4. R.Parandhama.

... **Applicants.**

And

1.The Regional Provident Fund Commissioner,A.P.  
Barkathpura, Hyderabad.

2.The District Employment Officer,Hyderabad.

**2.**

**Respondents.**

**Counsel for the Applicants:** None.

**Counsel for the Respondents:** Sri R.N.Reddy for R-1.

Sri Phaniraj for Naveen Rao for  
R-2.

**CORAM:**

HON'BLE SHRI R.RANGARAJAN,Member (A)

HON'BLE SHRI B.S.JAI PARAMESHWAR,Member (J)

**JUDGMENT:**

(as per HON'BLE SHRI R. RANGARAJAN,Member (A))

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None for the applicant. Sri R.N.Reddy for the  
Respondent No.1 and Sri Phaniraj for Naveen Rao for the  
2nd respondent.

There are four applicants in this O.A. As  
this O.A., was instituted in the year,1995, the same  
is disposed of under Rule 15(1) of the C.A.T.(Procedure)  
Rules,1987 and also due to the fact that the O.A., is  
similar to the O.A.No.22/94.

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The Respondent No.1 sent a Notification/ Requisition dated 16--10--1995 to the Employment Exchange, Hyderabad, Mahaboobnagar and Medak for sponsoring the names of the candidates for three temporary vacancies of Messengers at the Regional Office, Hyderabad. The Employment Exchanges noted above sponsored the candidates. The names of the applicants were not sponsored.

Hence they approached this Tribunal by filing this O.A., praying for a direction to the 2nd respondent to sponsor their names to the 1st respondent for selection to the posts of Messengers in accordance with the seniority and the Rules, under Sec.3 of the Employment Exchange Compulsory Notification of Vacancies Act, 1959.

An interim Order dated 1--12--1995 was issued in this O.A. It was directed that the Respondent No.1 should interview the applicants on 4-12-1995 if they produce the interim order on that day.

It is now stated in the reply that the interview was not held on 4-12-1995 and subsequently also it was not held. The respondents state that the interview could not be held due to administrative

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difficulties. They state that by now more than six months' time had elapsed. Hence the lists received from the Employment Exchanges were treated as cancelled.

The learned counsel for the respondents further submits that the 1st respondent is contemplating to issue a fresh notification to the Employment Exchanges for sponsoring candidates for filling up the posts of Messengers in their Organisation. Hence, he submitted that this O.A., has become infructuous.

When the lists sent by the Employment Exchanges were cancelled, the applicants cannot demand for interviewing them on the basis of those lists. However, their names have to be considered for interview if their names are sponsored by the Employment Exchanges in response to a fresh Notification to be issued by the 1st Respondent.

In the above circumstances, the following directions are given:

- i) that the names of the applicants may be sponsored by the 1st respondent in response to the fresh notification to be issued, if they fulfil the conditions for sponsoring their names;

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ii) that in case the names of the applicants cannot be sponsored in response to the fresh notification to be issued by the 1st respondent, then the 2nd respondent should mention the reasons for not sponsoring the names of the applicants

iii) that the Respondent No.1 should inform the ~~list of~~ applicants suitably on receipt of sponsorship from the 2nd Respondent as above.

With the above directions, the O.A., is disposed of. No costs.

   
(B.S.JAI PARAMESHWAR) (A.RANGARAJAN)  
MEMBER (J) MEMBER (A)  
(16.4.97)

Date: 16th April, 1997.

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Dictated in open court.

  
D.R. (J) <sup>Ambedkar</sup>

sss.

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**Copy to:**

1. The Regional Provident Fund Commissioner, A.P.,  
Barkatpura, Hyderabad.
2. The District Employment Officer,  
Hyderabad.
3. One copy to Mr.R.N.Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr.P.Naveen Rao, Addl.CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAGAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:  
M(J)

DATED: 16/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

in

D.A. NO. 1478/96

ADMITTED INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF ~~WITH~~ DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

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II COURT

